

ITEM NO.30

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Criminal Appeal No(s). 1254-1258/2023

KRISHNA MURARI, AND ORS., ETC., ETC. & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Crl.A. No. 1259/2023 (II)

Date : 11-08-2023 These appeals were called on for hearing today.

For Appellant(s)

Dr. Sushil Balwada, AOR  
Mr. Dhruv Gautam , AOR

For Respondent(s)

Mr. Rohit K. Singh, AOR  
Ms. Priyanka, Adv.  
Mr. Vikas Bansal, Adv.

Mr. Manoj K. Mishra, AOR  
Mr. V.k. Mishra, Adv.  
Mr. Vishal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Registry to explain why the office report has not been  
uploaded in time, in pursuance of Office Order dated  
17.11.2019.

Both matters

Sole respondent is duly represented.

Contd...

Original records have been received from the High Court as well as Trial Court.

Parties may file additional documents, if any.

Ld. Advocate, Mr. Manoj K. Mishra has filed vakalatnama alongwith I.A.No.148537/2023, i.e. Application for Intervention on behalf of applicant, however, it has been notified to be defective. Four weeks' time is granted to cure the defects.

List again on 22.09.2023.

H. SHASHIDHARA SHETTY  
Registrar